### GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

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# RAJYA SABHA UNSTARRED QUESTION No.3553 TO BE ANSWERED ON TUESDAY, MARCH 27, 2018/CHAITRA 6, 1940 (SAKA)

#### TAX REFUND TO EXPORTERS

#### **3553. SHRI TIRUCHI SIVA:**

Will the Minister of FINANCE be pleased to state:

- (a) how many exporters have been entitled to tax refund till now under the GST framework; and
- (b) how is Government planning to speed up the process for allocating the tax refund to the exporters?

## MINISTER OF STATE FOR FINANCE (SHRI SHIV PRATAP SHUKLA)

- (a) Around 61,000 exporters have filed refund claims under the GST framework.
- (b) In order to expedite sanctioning of refund to exporters, the Government has taken the following steps:-
- i. Circulars have been issued detailing the manual filing and processing of refund claims and for clarifying various refund-related issues viz., correcting common errors in the documents including mis-match of invoice details in Shipping bills and GST returns.
- ii. Raising awareness and clearing doubts through advertisements in various media and conducting outreach programs.

In addition to the above, a special refund sanction fortnight is being observed by the CBEC from 15.03.2018 to 29.03.2018 on all India scale for which additional staff and infrastructure has been mobilized.

Further, the GST Council, in its 26th meeting on 10th March 2018, has directed all the States tax authorities to proactively clear the refund claims.

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